

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT

L O K   S A B H A

UNSTARRED QUESTION No. 6196

TO BE ANSWERED ON WEDNESDAY, THE 4<sup>TH</sup> APRIL, 2018.

Uniform Civil Code

6196 SHRI CHANDRAKANT KHAIRE

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is committed to enforce uniform civil code;
- (b) if so, the efforts made by the Government in the form of holding consultation and adopting other measures before enforcing it; and
- (c) the time by which it is likely to be enforced?

ANSWER

MINISTER OF LAW & JUSTICE AND ELECTRONICS & INFORMATION TECHNOLOGY

(SHRI RAVI SHANKAR PRASAD)

- (a) to (c) Article 44 of Constitution provides that State shall endeavour to secure for the citizens a uniform civil code throughout the territory of India. In view of the importance of the subject matter and sensitivity involved, and the matter requiring in-depth study of the provisions of various personal laws governing different communities, the Government has requested the Law Commission of India to undertake examination of various issues relating to uniform civil code and to make recommendation thereon.